

दखवा माधुनिकतम हथियार और विस्फोटक सामग्री प्रयाग नहीं का गई थी।

(ब) प्रश्न नहीं उठता।

Enhancement of House Rent of the EPF Organisation Offices Located in 'A' class cities

9112. SHRI R. L. P. VERMA: Will the Minister of LABOUR be pleased to state:

(a) whether it is a fact that the Finance Ministry has issued orders for payment of House Rent Allowance @ 25 per cent to the offices of the EPF Organisation situated in 'A' class cities;

(b) whether it is also a fact that according to the Government instructions House Rent Allowance is paid to the offices of Government situated in B-I cities like 'A' class cities; and

(c) if so, why the PF authorities have not paid House Rent Allowance at 25 per cent to their employees at Ahmedabad and Bangalore?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRIMATI RAM DULARI SINHA): (a) Orders for grant of House Rent Allowance @25 per cent to offices of the Employees Provident Fund Organisation situated in 'A' class cities were issued with the approval of the Ministry of Finance.

(b) As the employees of the Employees Provident Fund Organisation posted in class 'A' cities are entitled to House Rent Allowance at higher rates than their counterparts in Government, the parity in the rates of House Rent Allowance as between class 'A' and class B-I cities has not been extended to the employees of the Employees Provident Fund Organisation.

(c) Does not arise in view of (b) above.

Implementation of Faqir Chand Committee's Recommendations for Payment of Bonus etc, to P. F. Employees

9113. SHRI S. T. QUADRI: Will the Minister of LABOUR be pleased to state:

(a) whether it is a fact that the Employees Provident Fund Organisation is a self-financing Organisation and having surplus funds to meet out all the agreed demands of the Provident Fund employees;

(b) whether it is also a fact that the Central Board of Trustees (Employees Provident Fund) have already agreed to the Faqir Chand Committee's recommendation for payment of bonus, fixed medical allowance, conveyance allowance and other fringe benefits to the employees; and

(c) if so, why Government are not implementing the decisions of the Board?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRIMATI RAM DULARI SINHA): (a) The Employees' Provident Fund Organisation is financed out of contributions through employers, workers and Government. The unaudited accounts of the Organisation for the year 1979-80 shows a surplus in the administration account.

(b) and (c). The Central Board of Trustees, Employees Provident Fund, have adopted the Faqir Chand Committee Report with some modifications. Approval of Government in respect of some recommendations as adopted by the Board has already been conveyed. Particulars of such recommendations were laid before Parliament in reply to Lok Sabha Unstarred Question No. 5982 for 1st April, 1981. Recommendation of the Committee relating to general increase in the pay of the employees, grant of interim relief, payment of conveyance allowance have not been accepted by Government. The Central Board of trustees have been requested to reconsider the recommendation regarding fixed medical allowance. The other recommendations of the Committee are under examination.